

Industrial Zone in Daman and Diu Islands

4632. SHRI D. J. TANDEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Daman Authorities have invited applications from private parties for putting land in Industrial Zone in accordance with the Planning Act;

(b) if so, the reasons therefor;

(c) whether any complaint regarding corruption and malpractice for converting the land in Industrial Zone (non-Agriculture) in the Union Territory of Daman has been received; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The DAMAN ADMINISTRATION has informed that the Town and Country Planning Board of Daman constituted a Committee to initiate action for revision of the Zonal Plan of Daman in the context of the liberalised industrial policy and tax concessions granted by the Government of India. Since the Town and Country Planning Board did not prescribe any procedure to be followed by the Committee, the Committee considered it appropriate to invite suggestions through public notice; and, in response thereto, several applications/representations including those from private individuals were received.

(c) and (d) Four complaints were received from Shri D. J. Tandel, M.P., dated 8-5-1993, 27-5-1993, 2-7-1993 and 6-7-1993 after the meeting of the Town and Country Planning Board held on 8-4-1993. All these complaints are identical in nature and relate to the alleged irregularity in grant of permission for nonagricultural use in the so called disputed areas.

The matter is being inquired into by three different agencies viz., the Collector of Daman, the C.B.I., and the Local Court of Chief Judicial Magistrate. The Administration has stopped grant of permission for non-agricultural use on 14-5-1993 in the alleged disputed areas. The orders

already issued in this regard have also been kept in abeyance and a case-by-case review is being undertaken by the Collector.

Financial Irregularities in Guru Tegh Bahadur Hospital

4633. SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether three former Medical Superintendents of Guru Tegh Bahadur Hospital, Delhi are under Vigilance Enquiry for various serious financial irregularities;

(b) if so, the details of the charges that have been levelled against them;

(c) whether the Delhi Administration have received number of complaints against the present Medical Superintendent also,

(d) if so, the nature of complaints; and

(e) the action taken or proposed to be taken against the Medical Superintendents?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) Only one former Medical Superintendent of Guru Tegh Bahadur Hospital is under vigilance enquiry for allegedly committing financial irregularities.

(b) It has been alleged that the Medical Superintendent misled the Purchase Committee in the matter of purchase of equipments and did not follow the prescribed procedure which caused loss to the Government.

(c) No, Sir

(d) Does not arise.

(e) Departmental Enquiry has already been initiated.